

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:2644

ANSWERED ON:13.03.2013

RADIATION FROM TOWERS

Chaudhary Shri Jayant;Gandhi Shri Dilip Kumar Mansukhlal;Hussain Shri Syed Shahnawaz;Shetkar Shri Suresh Kumar;Singh Shri Bhupendra ;Vijayan Shri A.K.S.

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) whether permissible limit for radiation from mobile towers in India is well above the safe limit;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether over 1.5 lakh cell towers are yet to get radiation certificate; and
- (d) if so, the details thereof and the action taken by the Government against erring service providers?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

(a) & (b) Madam, the permissible limit for radiation from mobile towers in India is 1/10th of the safe limits prescribed by International Commission on Non-Ionizing Radiation Protection (ICNIRP) and as such, our standards are tougher than being adopted by many other countries based on ICNIRP.

(c) & (d) Telecom Service Providers submit the compliance to the mobile tower radiation norms by way of submission of self-certificate for each and every Base Transmitting Station (BTS) to the respective Telecom Enforcement, Resource & Monitoring (TERM) Cell of Department of Telecommunication (DoT). The periodicity of submission of self-certificate is 2 years and the current block of 2 years is ending on 31.03.2013.